

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

***PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL***

**IN THE MATTER OF COMPANIES ACT, 1956
SECTION 621A UNDER SECTION 210 OF THE COMPANIES ACT, 1956
AND
IN THE MATTER OF M/s JOBCORP SOLUTIONS PRIVATE LIMITED
IN
TP 277/621A/2016**

**1. M/S Jobcorp Solutions Private Limited
No. 10, South End Street,
Kumara Park East,
Bangalore-560001.**

- PETITIONER

PARTIES PRESENTED: Ms. J.Bhavana Chakragiri, Practicing Company
Secretary and Authorised representative for the
Applicant.

ORDER

This Petition is filed on behalf of the Petitioners under section 621A for compounding of violation of provisions of section 210 of the Companies Act, 1956. This petition is coming up for hearing. The Practicing Company Secretary for petitioners filed Memo today to permit the petitioners to withdraw the petition. Considering the prayer of the petitioners, we deem it fit to permit the petitioners to withdraw the Petition.

In the result Memo is allowed and permission is granted to the Petitioner Company to withdraw the Petition. Consequently petition is dismissed as withdrawn. Copy of this order be communicated to the Registrar of Companies, Karnataka, Bengaluru.


**(RATAKONDA MURALI)
MEMBER, JUDICIAL**


**(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL**

DATED THIS THE 17th DAY OF SEPTEMBER, 2016